

(2021) 05 SEBI CK 0033

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No.162, 165 Of 2021, Appeal No.569 Of 2020, 139, 197 Of 2021

Girishchandra M. Baluni And Others

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 06-05-2021

Acts Referred:

Citation : (2021) 05 SEBI CK 0033

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Rakesh Puri, Mustafa Doctor, Ravishekhar Pandey, Shivam Parikh, Garvit Khandelwal, Rakesh Puri

Judgement

1. Affidavits have been completed in Appeal No. 569 of 2020. Three weeks time is allowed to the appellant in Appeal No. 139 of 2021 and 197 of

2021 to file a rejoinder. All the appeals would be listed on June 10, 2021 for admission and for final disposal.

2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be

taken up for hearing through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.